



GOVERNMENT OF SIKKIM
DEPARTMENT OF PERSONNEL
TASHILING SECRETARIAT
GANGTOK

No: 96/GEN/DOP

Dated: 17/09/2022

NOTIFICATION

Whereas, the Hon'ble Supreme Court vide its order dated 27/07/2022 in WP (C) No. 643 of 2015 in the matter of All India Judges Association versus the Union of India and Others issued directions to the States to implement the recommendations of Second National Judicial Pay Commission (SNJPC) headed by Justice P Venkatarama Reddy on revised pay, allowances, pension and other perquisites etc. payable to Judicial Officers with effect from 1/1/2016;

And whereas, the Commission submitted the detailed report setting out new pay scales, allowances, pension and other perquisites etc. payable to Judicial Officers and also laid down Pay Matrix for determination of revised pay and increments etc. in the revised pay matrix as on 1/1/2016;

And whereas, the State Government has already given its approval for implementation of Justice P. Venkatarama Committee Report as approved and ordered by the Hon'ble Supreme Court on pay scale payable to the Judicial Officers;

Now, therefore, in exercise of the powers conferred by proviso to Article 309 of the Constitution of India, the Governor of Sikkim hereby makes the following rules further to amend the Sikkim Judicial Service Rules, 1975, namely:-

1. Short title and commencement:
 - (1) These rules may be called the Sikkim Judicial Service (Amendment) Rules, 2022;
 - (2) They shall be deemed to have come into force on the 1st day of January, 2016.
2. In the Sikkim Judicial Service Rules, 1975, for the existing Schedule, the following shall be substituted, namely: -

"THE SCHEDULE

(1) The revised Pay Matrix for the members of the service shall be as follows:

Sl. No.	Name of post	Existing scale of Pay	Level in the revised Pay Matrix
1	Civil Judge (Jr. Division) (Entry Level)	27700-770-33090- 920-40450-1080- 44700	J-1
2	Civil Judge (Jr. Division) (ACP-I)	33090-40450-1080- 45850	J-2
3	Civil Judge (Jr. Division) (ACP-II)	39530-920-40450- 1080-49090-1230- 54010	J-3
4	Civil Judge (Sr. Division) (Entry Level)	39530-920-40450- 1080-49090-1230- 54010	J-3

5	Civil Judge (Sr. Division) (ACP - I)	43690-1080-49090- 1230-56470	J-4
6	Civil Judge (Sr. Division) (ACP - II)	51550-1230-58930- 1380-63070	J-5

- (2) In the case of a promoted officer, his pay in the aforesaid scale shall be fixed in accordance with the rules and instructions as applicable from time to time,
- (3) For the purpose of fixation and fitment of pay scale, the Pay Matrix as approved by the Hon'ble Supreme Court shall be followed in so far as it is applicable to the above stated categories of Judicial Officers: -
- (4) Other conditions and rules as prevailing shall continue as applicable or as may be modified from time to time.
- (5) Determination of revised pay for various cells of the revised Pay Matrix as on 01/01/2016 shall be as under: -

Pay Level Year	J-1	J-2	J-3	J-4	J-5
1	77840	92960	111000	122700	144840
2	80180	95750	114330	126380	149190
3	82590	98620	117760	130170	153670
4	85070	101580	121290	134080	158280
5	87620	104630	124930	138100	163030
6	90250	107770	128680	142240	167920
7	92960	111000	132540	146510	172960
8	95750	114330	136520	150910	178150
9	98620	117760	140620	155440	183490
10	101580	121290	144840	160100	188990
11	104630	124930	149190	164900	194660
12	107770	128680	153670	169850	
13	111000	132540	158280	174950	
14	114330	136520	163030	180200	
15	117760				
16	121290				
17	124930				
18	128680				
19	132540				
20	136520				

Note: I - As per the direction of the Hon'ble Supreme Court, the arrears accruing out of the revision of pay shall be computed with effect from 01.01.2016 and after adjusting the interim relief already paid, the balance amount shall be paid in stages in the following manner:

- (i) 25% in cash within a period of three months from the date of judgement, i.e. 27/07/2022;
- (ii) Another 25% to be paid in cash within three months thereafter; and
- (iii) The balance 50% to be paid on or before the end of June, 2023.

Note: II - in the event of any doubt, the matter shall be resolved with reference to the report of Second National Judicial Pay Commission headed by Justice P. Venkatarama."

By order and in the name of the Governor

Sd/-
(Rinzing Chewang Bhutia) SCS
Secretary to the Government